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Title: Paper laid on the Table of the House by Ministers/Members.

\* m01

MR. SPEAKER: Now, Papers to be laid.

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN): On behalf of Shri S. Jaipal Reddy, I beg to lay on the Table –

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2007-2008.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2007-2008, together with Audit Report thereon.

(Placed in Library, See No.LT-9974/08)

\* m02

**ग्रामीण विकास मंत्री (अ. रघुवंश प्रसाद सिंह):** अध्यक्ष महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

(1) राष्ट्रीय ग्रामीण नियोजन गारंटी अधिनियम, 2005 की धारा 29 की उपधारा (1) के अंतर्गत जारी की गई निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) राष्ट्रीय ग्रामीण नियोजन गारंटी अधिनियम, अनुसूची एक संशोधन आदेश, 2008, जो 15 जनवरी, 2008 के भारत के राजपत्र में अधिसूचना संख्या का.आ. 88(अ) में प्रकाशित हुआ था।

(दो) का.आ. 802(अ) जो 2 अप्रैल, 2008 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा राष्ट्रीय ग्रामीण नियोजन गारंटी अधिनियम, 2005 की अनुसूची-II में कतिपय संशोधन किए गए हैं।

(तीन) का.आ. 1489 (अ) जो 18 जून, 2008 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा राष्ट्रीय ग्रामीण नियोजन गारंटी अधिनियम, 2005 की अनुसूची-I में कतिपय संशोधन किए गए हैं।

(चार) का.आ. 2188(अ) जो 12 सितम्बर, 2008 के भारत के राजपत्र में प्रकाशित हुआ था तथा जिसके द्वारा राष्ट्रीय ग्रामीण नियोजन गारंटी अधिनियम, 2005 की अनुसूची-II में कतिपय संशोधन किए गए हैं।

(Placed in Library, See No.LT-9975/08)

THE MINISTER OF POWER (SHRI SUSHILKUMAR SHINDE): I beg to lay on the Table a copy of the Annual Budget (Hindi and English versions) of the Damodar Valley Corporation for the year 2008-2009.

(Placed in Library, See No.LT-9976/08)

THE MINISTER OF TRIBAL AFFAIRS (SHRI P.R. KYNDIAH): I beg to lay on the Table-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 2007-2008.

(Placed in Library, See No.LT-9977/08)

THE MINISTER OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): I beg to lay on the Table –

(1) (i) A copy of the Annual Report (Hindi and English versions) of the International Centre for Alternative Dispute Resolution, New Delhi, for the year 2007-2008, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the International

(Placed in Library, See No.LT-9978/08)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the National Judicial Academy, Bhopal, for the year 2006-2007, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Judicial Academy, Bhopal, for the year 2006-2007.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No.LT-9979/08)

(4) A copy each of the following notifications (Hindi and English versions) under sub-section (3) of section 15 of the Notaries Act, 1952:-

(i) The Notaries (Second Amendment) Rules, 2008 published in Notification No. G.S.R.636 (E) in Gazette of India dated the 3<sup>rd</sup> September, 2008.

(ii) The Notaries (Second Amendment) Rules, 2008 published in Notification No. G.S.R.764(E) in Gazette of India dated the 3<sup>rd</sup> November, 2008.

(Placed in Library, See No.LT-9980/08)

THE MINISTER OF CORPORATE AFFAIRS (SHRI PREM CHAND GUPTA): I beg to lay on the Table –

(1) A copy of the Competition Commission of Indian (Form and Time of Preparation of Annual Report) Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 808(E) in Gazette of India dated the 21<sup>st</sup> November, 2008 under sub-section (3) of Section 63 of the Competition Act, 2002.

(Placed in Library, See No.LT-9981/08)

(2) A copy of the Cost and Works Accountants (Amendment) Regulations, 2008 (Hindi and English versions) published in Notification No. CWR (1)2008 in Gazette of India dated the 17<sup>th</sup> November, 2008 under Section 40 of the Cost and Works Accountants Act, 1959.

(Placed in Library, See No.LT-9982/08)

(3) A copy of the Chartered Accountants (Second Amendment) Regulations, 2008 (Hindi and English versions) published in Notification No. 1-CA(7)/123/2008 in Gazette of India dated the 3<sup>rd</sup> December, 2008 under Section 30B of the Chartered Accountants Act, 1949.

(Placed in Library, See No.LT-9983/08)

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI G.K. VASAN): I beg to lay on the Table –

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Kolkata, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Statistical Institute, Kolkata, for the year 2007-2008.

(Placed in Library, See No.LT-9984/08)

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI RENUKA CHOWDHURY): I beg to lay on the Table-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Women, New Delhi, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Women, New Delhi, for the year 2006-2007.
- (iii) A copy of the Action Taken Report (Hindi and English versions) on the recommendations contained in the Annual Report of the National Commission for Women, New Delhi, for the year 2006-2007.

(Placed in Library, See No.LT-9985/08)

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

THE MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI VILAS MUTTEMWAR): I beg to lay on the Table-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Swaran Singh National Institute of Renewable Energy, Kapurthala, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Swaran Singh National Institute of Renewable Energy, Kapurthala, for the year 2007-2008.

(Placed in Library, See No.LT-9986/08)

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA): I beg to lay on the Table –

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Welfare Housing Organization, New Delhi, for the year 2007-2008, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Government Employees Welfare Housing Organization, New Delhi, for the year 2007-2008.

(Placed in Library, See No.LT-9987/08)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Building Materials and Technology Promotion Council, New Delhi, for the year 2007-2008, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Building Materials and Technology Promotion Council, New Delhi, for the year 2007-2008.

(Placed in Library, See No.LT-9988/08)

- (3) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Hindustan Prefab Limited, New Delhi, for the year 2007-2008.

- (ii) Annual Report of the Hindustan Prefab Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No.LT-9989/08)

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI SURYAKANTA PATIL): I beg to lay on the Table –

- (1) A copy of the Annual Report (Hindi and English versions) of the Council for Advancement of People's Action and Rural Technology, New Delhi, for the year 2006-2007, alongwith Audited Accounts.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No.LT-9990/08)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PAWAN KUMAR BANSAL): I beg to lay on the Table –

- (1) A copy of each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India – Union Government (Civil) (No. PA 12 of 2008) – Performance Audit of Accelerated Rural Water Supply Programme for the year ended March, 2007.
- (ii) Report of the Comptroller and Auditor General of India – Union Government (No. PA 14 of 2008) – Scientific Departments – Performance Audit of Management of Waste in India for the year ended March, 2007.

(Placed in Library, See No.LT-9991/08)

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): I beg to lay on the Table –

- (1) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the National Hydroelectric Power Corporation Limited, Faridabad, for the year

2007-2008.

- (ii) Annual Report of the National Hydroelectric Power Corporation Limited, Faridabad, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No.LT-9992/08)

- (b) (i) Review by the Government of the working of the Tehri Hydro Development Corporation Limited, Tehri, for the year 2007-2008.

- (ii) Annual Report of the Tehri Hydro Development Corporation Limited, Tehri, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No.LT-9993/08)

- (c) (i) Review by the Government of the working of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2007-2008.

- (ii) Annual Report of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No.LT-9994/08)

- (d) (i) Review by the Government of the working of the Satluj Jal Vidyut Nigam Limited, New Delhi, for the year 2007-2008.

- (ii) Annual Report of the Satluj Jal Vidyut Nigam Limited, Shimla, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No.LT-9995/08)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Electricity Regulatory Commission, New Delhi, for the year 2007-2008.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Electricity Regulatory Commission, New Delhi, for the year 2007-2008, together with Audit Report thereon.

(Placed in Library, See No.LT-9996/08)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bangalore, for the year 2007-2008, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Power Research Institute, Bangalore, for the year 2007-2008.

(Placed in Library, See No.LT-9997/08)

- (4) A copy each of the following Notifications (Hindi and English versions) under section 179 of the Electricity Act, 2003:-

- (i) The Indian Electricity Grid Code (Amendment), 2008 published in Notification No. L-7/68(84)/2006-CERC in Gazette of India dated the 24<sup>th</sup> September, 2008.

- (ii) The Central Electricity Regulatory Commission (Leased accommodation)(Amendment) Regulations, 2008 published in

Notification No. L-7/1(2)/2007/Estt/-CERC in Gazette of India dated the 15<sup>th</sup> April, 2008.

- (iii) The Appellate Tribunal for Electricity (Salary, Allowances and other Conditions of Service of the Officers and Employees) (Second Amendment) Rules, 2008 published in Notification No. G.S.R. 548(E) in Gazette of India dated the 22<sup>nd</sup> July, 2008.
- (iv) The Appellate Tribunal for Electricity (Salaries, Allowances and other Conditions of Service of Chairperson and Members) (Amendment) Rules, 2008 published in Notification No. G.S.R. 700(E) in Gazette of India dated the 30<sup>th</sup> September, 2008.
- (v) The Central Electricity Regulatory Commission (Appointment of Consultants) Regulations, 2008 published in Notification No. L-7/1/0844(159)-CERC in Gazette of India dated the 14<sup>th</sup> October, 2008.
- (vi) The Central Electricity Regulatory Commission (Payment of Fees) Regulations, 2008 published in Notification No. L-7/142/157/2008-CERC in Gazette of India dated the 27<sup>th</sup> October, 2008.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item no.(ii) of (4) above.

(Placed in Library, See No.LT-9998/08)

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (DR. RAMESHWAR ORAON): I beg to lay on the Table-

(1) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the National Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 2007-2008.

(ii) Annual Report of the National Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No.LT-9999/08)

(2) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Scheduled Tribes Finance and Development Corporation and the Ministry of Tribal Affairs for the year 2008-2009.

(Placed in Library, See No.LT-10000/08)